

Pakistan. Is that balance being maintained? Then, we have not to maintain balance only with Pakistan. Pakistan and China are allies. We have to maintain some kind of a military balance with Pakistan and China put together. Therefore, may I know what you mean when you say that we are also making adequate preparations? I want a clear and specific answer as to what you mean by this. If you think that we are having equal strength with Pakistan, that is not adequate; by that, you are deceiving the country and also deceiving yourself. You may, therefore, tell us as to what you mean by 'adequate'.

Secondly, I want to know this. America and Russia are now supplying arms to our enemies also and, therefore, it is not a very sound policy to depend on them. What are we doing to diversify our imports and get our requirements from the other countries also which are producing armaments like Germany, France, Sweden, Czechoslovakia and Yugoslavia, in order to reduce this over-dependence on America and Russia?

Thirdly, in the question of defence, foreign policy is a very important factor. With the foreign policy which is going in different tangents, you cannot have your defence, and in view of the fact that Pakistan and China are allies, what are we doing to re-orientate the foreign policy of the country, so that we can also have some friends and there is at least some correlation and co-ordination between the foreign policy and the defence of the country?

**SHRI SWARAN SINGH:** The first question is this: if our forces, our equipment and our strength are equal to Pakistan, will that be regarded as an adequate arrangement on our side? I fully agree that that is not an adequate arrangement because we have a dual threat, from China and from Pakistan, and it is this aspect which has to be understood by our friends abroad also because any talk of military balance, which expression itself we do not accept, is absolutely unreal if the threat from one side is calculated

and the threat from the other side is not calculated. There is no question of military balance between India and Pakistan when we face danger from two sides. Pakistan, even according to their statement, has got no enmity with any one except India. It is quite obvious that this expression which is often used by certain countries—I do not want to name them—of military balance is absolutely unreal. We have to look to the realities of the situation that our country faces—this dual danger—and all our preparations are on that basis. (*Interruptions*) When I say that our arrangements are adequate, I do not mean to convey that they are equal to Pakistan because we have a dual threat. Therefore, the other threat has to be kept in view, and I make that statement knowing this dual threat.

The second point was about diversification of the sources of supply. We are not over dependent on any particular country. We have no inhibitions in getting equipment from any quarter that we can get. This was our policy all along and this will continue to be our policy, because we pay for whatever we acquire and in this wide world, there are several sources from which we can acquire equipment that may be required by us to meet our essential requirements.

The third question related to foreign policy. I think, it is better that we discuss it when our foreign policy is discussed rather than doing it now.

**SHRI BAL RAJ MADHOK:** Any steps contemplated to correlate the defence policy with the foreign policy?

**SHRI SWARAN SINGH:** We are absolutely in touch with each other—both Defence and Foreign; otherwise, we cannot function.

12.20 hrs.

**PAPERS LAID ON THE TABLE**  
**PUNJAB LOCAL AUTHORITIES (AIDED SCHOOLS) AMENDMENT ORDINANCE, 1968**

**THE MINISTER OF EDUCATION (DR. TRIGUNA SEN):** I beg to lay on the Table a copy of the Punjab Local Authorities (Aided Schools)

[DR. TRIGUNA SEN]

Amendment Ordinance, 1968, (Hindi and English versions) promulgated by the Governor of Punjab on the 30th September, 1968, under provisions of article 213(2)(a) of the Constitution, read with clause (c)(iv) of the Proclamation dated the 23rd August 1968 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT-2258/68.]

SHRI SHRI CHAND GOYAL (Chandigarh): Sir, this Ordinance relates to Punjab local authorities and schools. This is being now laid on the Table. The Governor of Punjab is also thinking of bringing certain measures. Now, Sir, there has been a committee, a consultative committee of Members of Parliament, constituted in the month of September. These ordinances and other matters have to be brought before that committee, before placing them on the Table of the House. This is what my objection to this is, Sir. This should have been brought before that committee before placing it here. That is my point.

MR. SPEAKER: Even after it is placed on the Table, even now, it can go before the Advisory Committee, the Punjab Consultative Committee. (Interruption) The hon. Minister has taken note of it.

NOTIFICATION UNDER DELHI LAND REFORMS (AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): On behalf of Shri Vidya Charan Shukla, I beg:—

- (1) to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—
  - (i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F.60/LRO/67 in Delhi Gazette dated the 21st September, 1967.
  - (ii) Notification No. F.60/LRO/67 published in Delhi Gazette

dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967. [Placed in Library. See No. LT-1659/68.]

(2) to lay on the Table—

- (i) A copy of the Bengal Legislative Assembly (Member's Emoluments) Amendment Act, 1968 (President's Act No. 27 of 1968) published in Gazette of India dated the 18th October, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2259/68.]
- (ii) A copy of the Interim Report of the Commission on Inquiry into the finances of the Municipal Corporation of Delhi and the New Delhi Municipal Committee. [Placed in Library. See No. LT-2260/68.]
- (iii) A copy of the Supreme Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1881 in Gazette of India dated the 26th October, 1968, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-2261/68.]

12.22 hrs.

RELEASE OF MEMBER

(Shri Arjun Singh Bhadoria)

MR. SPEAKER: I have to inform the House that I have received the following communication, dated the 20th November, 1968 from the Additional District Magistrate (Judicial) Etawah, as follows:—

"Shri Arjun Singh Bhadoria, Member, Lok Sabha, who was arrested on the 12th September, 1968 for offences under Sections 147, 148, 149, 307, 326, 332 and 436 Indian Penal Code, from Police Station Bakewar, was released on bail on